

CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 18.02.2025 [Updated on 25.02.2025]

DIVISION BENCHES

1	Hon'ble The Chief Justice & Hon'ble Mr. Justice Deepak Roshan	Monday to Thursday (Whole Day) & Friday (1stHalf)	<ul style="list-style-type: none">• LPA : [Fresh Filing, Orders, Admission]• LPA [Year up till 2015]:- Final Hearing• W.P.(PIL):- Fresh filing, Orders, Admission.• WPT; T.A.; Tax Cases; Company Appeal:- Fresh filing, Orders, Admission & Hearing• Cases referred to D.B.• Writ petitions challenging Vires & Validity of Acts and Rules• All matters relating to Mines (including Minor Mineral) [Year 2018 onwards]• All matters relating to Tender, Auction/E-Auction :- Orders, Admission & Hearing• A.C.(D.B.)• Cases related to Judicial Officers• Matters relating to staff of the High Court and District Judiciary• All matter relating to High Court and Dist. Judiciary irrespective of any assignment made prior on 25.09.2024• Cont.(Cvl.)(D.B.); Cont.(Cr.); Cont. (Appl.)• Arbitration Appeals of value more than Rs. 2 crores• Commercial Appellate Division including all matters arising out of Commercial Courts• CAT matters• All residual and other matters.• Tied up and Assigned matters
2	Hon'ble Mr. Justice S.N. Prasad & Hon'ble Mr. Justice Pradeep Kumar Srivastava	Monday to Thursday (Whole Day) & Friday (1stHalf)	<ul style="list-style-type: none">• Special Bench for monitoring cases involving MP & MLA• Matters relating to N.I.A. Act; P.M.L. Act; and P.C. Act not assigned to any other Bench:- Orders, Admission & Hearing• W.P. (Habeas Corpus)• All matters relating to Mines (including Minor Mineral) [Year up till 2017] :- Fresh Filing, Orders, Admission & Hearing• Cr. Appeal (D.B.): - Fresh Filing, Orders, Admission• Cr. Appeal (D.B.): - [Year 2001 to 2004]: - Hearing.• Cr. Appeal (D.B.): - [Year uptill 2012]: - Hearing (In Custody)

			<ul style="list-style-type: none"> • Cr. Appeal (D.B.):-[Year 2015 & 2016]:- Hearing (In Custody) • Petitions filed u/s 389 Cr.P.C. in Cr. Appeal (D.B.) :- Fresh Filing, Orders & Admission • W.P.(Cr) arising out of preventive detention; Writ petitions relating to mercy petitions or applications for commutation :-Fresh Filing, Orders, Admission &Hearing. • Tied up and Assigned matters
3	Hon'ble Mr. Justice Rongon Mukhopadhyay & Hon'ble Mr. Justice Arun Kumar Rai	Monday to Thursday (Whole Day) & Friday (1stHalf)	<ul style="list-style-type: none"> • LPA [2016 onwards]:- Hearing • F.A.(D.B.) :- Orders, Admission & Hearing • D. Ref.: - Orders, Admission & Hearing • Cr. Appeal (D.B.): - [upto 2000]:- Hearing. • Cr. Appeal (D.B.): - [Year 2013 to 2014]:- Hearing (In Custody) • Tied up and Assigned matters

SINGLE BENCHES

1	Hon'ble The Chief Justice	(Friday) (After the Division Bench)	<ul style="list-style-type: none"> • Arbitration Applications filed u/s 11 of Arbitration and Conciliation Act • Tied –up &Assigned matters
2	Hon'ble Mr. Justice Sujit Narayan Prasad	(Friday) (After the Division Bench)	<ul style="list-style-type: none"> • A.B.A; B.A; Cr.M.P.; Cr Rev. relating to N.I.A. Act; P.M.L. Act :- Fresh filing, Orders, Admission &Hearing • Tied –up &Assigned matters
3	Hon'ble Mr. Justice Rongon Mukhopadhyay	(Friday) (After the Division Bench)	<ul style="list-style-type: none"> • A.B.A; B.A; Cr.M.P.; Cr Rev. relating to Delhi Police Establishment Act (CBI) and P.C. Act :- Fresh filing, Orders, Admission & Hearing • All matters related to Fodder Scam:- Orders, Admission &Hearing. • Tied up &Assigned matters
4	Sri Ananda Sen, J.	(Monday to Friday) (Whole Day)	<ul style="list-style-type: none"> • WPS :-Fresh Filing., Orders, Admission & Hearing • Tied –up &Assigned matters
5	Hon'ble Mr. Justice Rajesh Shankar	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • WPC (Year uptill 2021) :- Orders, Admission & Hearing • WPC- Fresh filing, • WPL:- Fresh filing. • WPL (Year uptill 2021) :- Orders, Admission & Hearing

			<ul style="list-style-type: none"> • Tied –up &Assigned matters
6	Hon’ble Mr. Justice Anil Kumar Choudhary	(Monday to Friday) (Whole Day)	<ul style="list-style-type: none"> • Criminal Writ:- Fresh Filing, Orders, Admission & Hearing • A.B.A.-Fresh filing, Orders &Admission • Tied –up &Assigned matters
7	Hon’ble Mr. Justice Rajesh Kumar	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • Tr Petn (CvI); C.R., A.C. (SB):- Fresh Filing, Orders, Admission & H earing. • Second Appeal [Year up till 2015]:- Orders, Admission & Hearing. • Original Criminal Miscellaneous cases (arising out of Company matters):- Fresh Filing, Orders, Admission & Hearing • Tr Petn (Crl); Cr. Ref:- Fresh Filing, Orders, Admission &Hearing • Tied –up &Assigned matters
8	Hon’ble Mrs. Justice Anubha Rawat Choudhary	(Monday to Friday) (Whole Day)	<ul style="list-style-type: none"> • First Appeal (Year from 2015 onwards) :- Fresh filing, Orders, Admission & Hearing. • Second Appea l [Year from 2016 to 2023]:- Fresh filing, Orders, Admission & Hearing. • Tied –up &Assigned matters
9	Hon’ble Mr. Justice Sanjay Kumar Dwivedi	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • M.A. (Year from 2017 onwards) :- Fresh filing, Orders, Admission & Hearing. • C.M.P. under Article 227 of Constitution of India:-Fresh filing, Orders, Admission & Hearing. • Second Appeal [Year 2024 onwards] :- Fresh filing, Orders, Admission & Hearing. • Tied –up & Assigned matters
10	Hon’ble Mr. Justice Deepak Roshan	(Friday) (After the Division Bench)	<ul style="list-style-type: none"> • WPC & WPL [Year from 2022 to 2025.]:- Orders, Admission & Hearing • Tied –up &Assigned matters
11	Hon’ble Mr. Justice Gautam Kumar Choudhary	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • WPC grouping (arising out of Arbitration and Conciliation Act); Company Petitions; Company Appeals (SJ); Suits (arising out of company matters); Testamentary Suits; Probate and Letters of Administration matters:- Fresh Filing, Orders, Admission & Hearing. • Arbitration Applications u/s 9 of Arbitration and Conciliation Act & Arbitration Appeals of value less than Rs. 2 crores. • First Appeal (year uptill 2014) Orders, Admission & Hearing.

			<ul style="list-style-type: none"> • M.A. (year uptill 2016) Orders, Admission & Hearing. • Tied –up &Assigned matter
12	Hon’ble Mr. Justice Ambuj Nath	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • Criminal Miscellaneous Petition arising out of Section 482 Cr.P.C.:- Fresh Filing, Orders, Admission &Hearing • Regular Bail:- Orders & Admission • Acq. Appeal (S.J.); Acq. Appeal (C); Cr. Appeal (V) :- Fresh Filing, Orders, Admission & Hearing. • Tied –up &Assigned matters.
13	Hon’ble Mr. Justice Navneet Kumar	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • Criminal Appeal (S.J):- Fresh Filing, Orders, Admission • C. Ref; Original Criminal Miscellaneous cases (arising out of Company matters):- Fresh Filing, Orders, Admission &Hearing • Criminal Appeal (S.J) [Year 2006 & 2007]:- Hearing. • Tied –up &Assigned matters
14	Hon’ble Mr. Justice Sanjay Prasad	(Monday to Friday) (Whole day)	<ul style="list-style-type: none"> • Criminal Appeal (S.J) [Year 2004 and 2005]:- Hearing • Criminal Revision:- Fresh filing, Orders, Admission & Hearing. • Tied –up &Assigned matters
15	Hon’ble Mr. Justice Pradeep Kumar Srivastava	Friday) (After the Division Bench)	<ul style="list-style-type: none"> • Regular Bail:- Orders & Admission • Tied up and Assigned matters
16	Hon’ble Mr. Justice Arun Kumar Rai	Friday) (After the Division Bench)	<ul style="list-style-type: none"> • Criminal Appeal (S.J) [Year uptill 2003 & 2008]:- Hearing. • Tied –up &Assigned matters

NOTE:

- *ALL MOTIONS FOR URGENT / ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER ROSTER.*
- *LISTING OF C.M.P / CONT.(C) CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON’BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER THE CMP/ CONT.(C) HAS BEEN PREFERRED. IF THE COURT OF HON’BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED*
- *ALL PART HEARD MATTERS TO STAND RELEASED*